

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4583
ANSWERED ON:03.05.2012
TRAINING TO LAWYERS
Owaisi Shri Asaduddin

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has launched a scheme in order to motivate and encourage young talented lawyers and give them professional training especially those belonging to SC/ST/Minorities;
- (b) if so, the salient features of the said scheme; and
- (c) the achievements made after launching these plans/schemes in helping justice delivery system especially in rural areas?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) and (b) Yes, Madam. The Government has launched a Scheme called 'Rajiv Gandhi Adhivakta Prashikshan Yojna (Rajiv Gandhi Advocate's Training Scheme)' to ensure motivation and encouragement of young lawyers and to give them professional training. As per the Scheme each year, from each State, not more than ten and depending upon the population of the State, practicing young advocates, shall be selected for professional training. While selecting candidates, preference shall be given to those who belong to Scheduled Castes, Scheduled Tribes, Other Backward Classes, physically handicapped and women advocates.

The Salient features of the said scheme are as under-

who are practising in Magistrate and Munsif Courts so that they may serve the need of law professional at grass roots level.

Each year, from each State, not more than ten and depending upon the population of the State, practicing young advocates, shall be selected for professional training.

While selecting candidates, preference shall be given to those who belong to Scheduled Castes, Scheduled Tribes, Other Backward Classes, physically handicapped and women advocates.

He/She should not be above the age of 30 years. However, relaxation of age upto three years may be given to suitable SC, ST, OBC, PH and women advocates;

For the purpose of selection, each year, applications from eligible candidates shall be invited by the State Bar Council of the concerned State.

The State Bar Council shall advertise the Scheme for calling applications in the prescribed proforma from the eligible candidates for training at least in two local newspapers, one each in English and regional language.

The format for making the applications shall be laid down by the Bar Council of India.

Training will be of two months. One month Professional training to select candidates shall be given by a National Law School/University Law School nominated by the Central Committee on rotation basis. For other one month training under a Senior/leading Advocate.

The curriculum for professional training at the National Law School includes the practical side of the profession such as art of presentation of the case, cross-examination, plea-bargaining, ADR mechanism for settlement of disputes, etc., as also new developing areas of law such as Cyber Laws, Intellectual Property laws, Competition Law etc..

(c) The First Phase of the training programme for young advocates from 13 States for 30 days in two batches (47 advocates in 1st batch and 54 advocates in 2nd batch) for their professional skills and knowledge to understand various aspects of law has been held at the National Law University, Delhi in the months of June-July, 2011. They are practising in Magistrate and Munsif Courts to serve the need of law professional; at grass-roots level.